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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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C.P.No.52/97 in O.A.671/96.

Date: 24-7-1997.

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Between:

1. Mir Asgar Ali.
2. Mir Abid Ali. Applicants.

And

1. Sri Rajendra Kumar, Senior Superintendent of Post Offices, South Division, Kachiguda, Hyderabad - 500 027.
2. Sri R.V.S.Prasad, Director General of Posts and Telegraphs, Dak Bhavan, New Delhi.
3. Sri S.Srinivasan, Post Master General, General Post Office, Hyderabad. Respondents.

Counsel for the applicant: Sri Kalyan Rao Joshi.

Counsel for the respondents: Sri V.Rajeswara Rao.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

Hon'ble Sri B.S.Jai Prameshwar, Member (J).

JUDGMENT

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(per Hon'ble Sri R. Rangarajan, Member (A))

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Heard Sri Kalyan Rao Joshi, the learned counsel for the applicant and Sri V.Rajeswara Rao, the learned counsel for the respondents.

The operative portion of the judgment in O.A.671/96 dated 12-6-1996 reads as follows:

"For the foregoing reasons the impugned order dated 19-12-1995 is set aside

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and the Senior Superintendent of Post Offices, Hyderabad, South East Division, is directed to reconsider the representation of the applicants dated 3-10-1994 on merits in the light of observations contained herein above. We hope that special efforts will be made to trace out the relevant circulars and the service particulars of the applicants so that the representation can be disposed of on merits as directed. We make it clear we have not expressed any opinion as to the merits of the claims, of the applicants and all the aspects are open to be considered at the time of examining and deciding the representation."

by the respondent

It is now stated, that the D.G.Circulars 56 and 57 are not available. They have also stated that they have addressed the applicants to produce the said Circulars for further action.

The learned counsel for the applicants submit that the above Circulars are available in the Director General of Posts and Telegraphs Department, New Delhi. When the respondents themselves say that those circulars are not available, it is not clear how the applicants can say that they are available in Director General of Posts & Telegraphs, New Delhi. In case, if the applicants indicate the concerned Section and File No., *where this circulars available* in the Director General's Office at New Delhi, then respondents would be in a position to correspond with

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the concerned section to get those circulars.

In order to ^{faulty} assist the applicants, the respondents themselves should now make one more attempt to correspond with the Director General of Posts & Telegraphs Department, New Delhi for getting those circulars even before the applicants give the details as above.

With the above observation the C.P., is closed. No costs.


B.S.JAI PARAMESHWAR,
MEMBER (J)
24/7/97


R.RANGARAJAN,
MEMBER (A)

Date: 24--7--1997.

Dictated in open Court.


Amriti
30/7/97
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